

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No219  
CP(IB)/158(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India Through Mr. Ashutosh Agarwal  
V/s  
Abhay Narendra Lodha

.....Applicant

.....Respondent

**Order delivered on 21/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pulkitesh Dutt, Adv.  
For the Respondent : Mr. Jaimin Dave, Adv.

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.02.2023.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**